

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**EASTERN BENCH AT KOLKATA****O.A. No. 13 of 2025 (EZ)****IN THE MATTER OF:****RASHMITA PATRA****..... APPLICANT(S)****VERSUS****UNION OF INDIA & ORS.****.....RESPONDENT(S)****INDEX**

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN BENCH AT KOLKATA

O.A. No. 13 of 2025 (EZ)

IN THE MATTER OF:

RASHMITA PATRA

..... APPLICANT(S)

VERSUS

UNION OF INDIA & ORS.

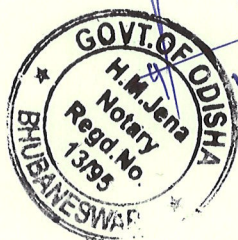
.....RESPONDENT(S)

REPLY AFFIDAVIT ON BEHALF OF MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, RESPONDENT No. 5.**MOST RESPECTFULLY SHOWETH:**

I, Shri M. Rajeshwar Prasad, son of Shri M. Bhaskar Rao, aged about 58 years presently working as Scientist 'C' at the Regional Office of the Ministry of Environment, Forest and Climate Change (MoEF&CC), Regional Office, Bhubaneswar do hereby solemnly affirm and declare as under:

1. That I am duly authorized by the Ministry of Environment, Forest and Climate Change, Respondent no.5 to swear this affidavit and I am conversant with the facts and circumstances of the present case and am thereby competent to depose as under:
2. That the present matter has been filed alleging serious environmental concerns arising out of the proposed construction of a Retail Fuel Station on Plot Nos. 227, 350, 351, 349 and 350/929 under Khata No. 130, Mouza – Dasmania, District – Jajpur, Odisha, wherein it has been stated that the proposed project site allegedly encroaches upon an irrigation and storm water stream, which may adversely affect the natural drainage system of the area and potentially lead to environmental degradation.

M. Rajeshwar Prasad

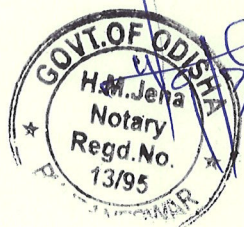


3. That the answering respondent is primarily engaged in, *inter alia*, policy formulation for abatement, control and prevention of pollution, prescribing environmental standards, which are implemented through the Central Pollution Control Board (CPCB) and State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs). The SPCBs/PCCs are required to enforce these standards and monitor the compliance by industries.

Besides, the concerned State Pollution Control Boards/ Pollution Control Committees are empowered to take all such measures as are deemed necessary or expedient for the purpose of protection and improving the quality of environment as well as prevention, control and abatement of environmental pollution including issue involve in the instant matter.

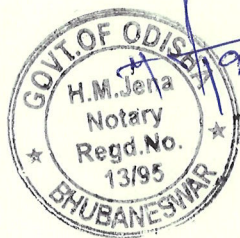
4. That, it is respectfully submitted that CPCB vide Office Memorandum (OM) dated 07.01.2020 issued guidelines for distance criteria for new retail outlets of Oil marketing Companies (OMC) in compliance to the order dated 18.01.2019 passed by Hon'ble NGT in OA no. 86/2019. A copy of CPCB guidelines dated 07.01.2020 is marked and annexed as **Annexure- I**.

5. That, it is humbly submitted that as per CPCB guidelines dated 07.01.2020 regarding setting up of new petrol pumps, new petrol pumps/ Retail Outlets (ROs) shall not be located within a radial distance of 50m (from fill point/ dispensing unit vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per the local laws. The guidelines further insist at least 30m distance criteria between new petrol pump/RO (from fill point/ dispensing unit vent pipe whichever is nearest) and schools/ hospitals (10 beds and above) residential areas designated by local laws.



M. Rajeshwari Prasad.

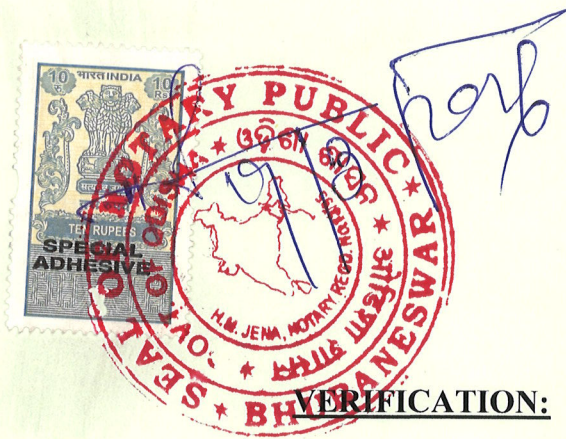
6. That, it is respectfully submitted that CPCB vide OM dated 29.01.2021, clarified that the siting criteria will not apply to those cases where prior clearance/initial approval has been obtained from PESO and subsequently construction has been started by the OMC before 07.01.2020. A copy of OM dated 29.01.2021 is marked and annexed as **Annexure- II**.
7. That, it is humbly submitted that CPCB has also issued an OM dated 16.06.2023, vide which it has directed all the SPCBs and PCCs to ensure that CPCB guidelines are strictly adhered to in compliance to order dated 14.03.2023 passed by Hon'ble Supreme Court in Civil Appeal No. 421 of 2022 (Indian Oil Corporation V/s V.B.R Menon & Ors). A copy of OM dated 16.06.2023 is marked and annexed as **Annexure- III**.
8. Further, it is also submitted that, CPCB vide OM dated 16.09.2024 had recommended SPCBs/PCCs and State Govt. to ensure implementation of the siting criteria, all environmental protection, control and safety measures in compliance to order dated 01.07.2022 passed by Hon'ble NGT in OA no. 176/2020 (SZ) (V.B.R. Menon vs. The Commissioner of Police, Trichuppalli & Ors.). The said OM was circulated to all SPCBs/PCCs for necessary action and with a request to circulate the OM to Commission of Civil supplies or other similar authorities who look after related to petrol pump at State/UT level and District Collectors/Commissioner/Deputy Commissioner. A copy of OM dated 16.09.2024 is marked and annexed as **Annexure- IV**.
9. It is respectfully submitted that SPCB being a regulatory authority is required to take action for ensuring compliance of CPCB guideline.



M. Rajeshwar Prasad

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10. In view of the foregoing submission, it is humbly prayed that the Hon'ble Tribunal may kindly pass such order(s) as may deemed fit and proper in the facts and circumstances of this case.



M. Rajeshwar Prasad.
DEPONENT

M. RAJESHWAR PRASAD
SCIENTIST 'C'
Govt. of India
Ministry of Environment, Forest & CC
Regional Office, Bhubaneswar

VERIFICATION:

Verified at Bhubaneswar on this 19th day of March 2026 that the contents of this reply affidavit based on official record(s) maintained and information available in the office are correct to my knowledge and belief. No part of it is false and nothing has been concealed there from.

HARA MOHAN JENA
NOTARY PUBLIC
Govt. of Orissa, Regd.-13/95
L/B-84, Bhima Tangi
Bhubaneswar-751002
Ph.: 2592479.9937427282

19/3/2026

M. Rajeshwar Prasad.
DEPONENT

M. RAJESHWAR PRASAD
SCIENTIST 'C'
Govt. of India
Ministry of Environment, Forest & CC
Regional Office, Bhubaneswar

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CENTRAL POLLUTION CONTROL BOARD

DELHI 110 032

B-13011/1/2019-20/AQM

10802-10847

January 07, 2020

OFFICE MEMORANDUM

Sub: Guidelines for Setting Up of New Petrol Pumps in Compliance of Hon'ble NGT order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors -regarding.

Hon'ble National Green Tribunal, vide order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors directed Central Pollution Control Board and MoPNG to look into the issue of setting up of large number of petrol pumps in the country and directed that appropriate guidelines be issued by the Central Pollution Control Board in exercise of statutory power.

An Expert Committee comprising of members from IIT Kanpur, NEERI, IIP, TERI, MoPNG and CPCB was constituted to frame Guidelines for setting up of new Petrol Pumps including siting criteria and pollution prevention and control measures

The guidelines were placed in public domain and comments/suggestions/objections were invited from public and concern stakeholder and these were reviewed and guideline have been finalised.

The final Guidelines prepared by Expert Committee are hereby circulated for implementation by concerned stakeholders. These guidelines are hereby issued with the approval of the Competent Authority.

(V.K. Shukla)

Additional Director, AQM Div.

Encl.: As Above

To.

- 1. As per List Enclosed

Copy to:

- 1. Joint Secretary
CP Division
Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhavan,
Jorbagh Road, New Delhi - 110 003

- 2. PS to CCB

- 3. PS to MS

MS
AQM

YKM
16/1/20

AEE-I

MS
SCC (CCP)

please circulate to all
R/S AGIC

17/1/20

GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

A. Containment and treatment of spillages from fuel filling operations at petrol pumps:

1. Petrol pumps located in areas with high groundwater table i.e. groundwater levels less than 04 meters shall have secondary containment by way of double walled tanks or concrete protection walls so as to minimize groundwater and soil contamination. It shall be the responsibility of OMC to properly get measured groundwater level at the site of proposed petrol pump and ensure implementation of these adequate protection measures for such sites. Details of measures taken by Oil Marketing Company shall be placed in public domain and in case of contradictory view, view of State/ Central Ground Water Board/ Authority will prevail.
2. All new retail outlets shall have underground tanks/ above ground tank and its ancillary components such as pipes, flexible connectors, pumps, fittings etc. protected from leaks due to corrosion by adopting materials (HDPE/ Mild Steel etc.) with required protective coating, as applicable, duly approved by PESO.
3. Any major leakage/ spillage of Petrol, Diesel, Lube Oil (more than 1 barrel-165 litres) occurs at fueling station, concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence.

Operation of concerned underground storage tank (UST) and its ancillary components shall be stopped immediately and not be resumed till corrective measures to contain and stop leakage/ spillages are implemented to the satisfaction of PESO and concerned SPCB.

OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 5 years in this field. Various approved methods shall be considered for cleaning underground contaminants.

4. All DUs shall have Auto Cut off Nozzles which shuts dispensation of fuel if its level in customer fuel tank reaches full capacity.
5. Breakaways to be installed for all the hoses of dispensing units to reduce spillage in the event of customer vehicles moves away with nozzle still in the fueling position.

6. Single/ double plane swivel with breakaway coupling shall be installed for all the dispensing units for better positioning of nozzle while refueling so that it does not fall off accidentally.
7. In pressurized dispensation, all dispensing units shall be installed with shear valves to cut the fuel flow from pipe line immediately upon accidental knocking of dispensing units from its position.
8. In pressurized system all Submersible Turbine Pumps (STPs) are to installed with line leak detectors and in the event of pipeline leaks STPs shall stop pumping fuel from underground tanks.
9. Emergency stop button switch shall be provided on the Multi-Product Dispenser (MPD) to stop the dispensation in case of emergency.
10. Automation system shall be installed at all new retail outlets to alert in case of tank leak by way of auto gauging system approved by PESO.
11. All Retail Outlets shall provide overfill alarm through automation.
12. Measures for spill containment in fill point chambers and forecourt area shall be implemented as prescribed by PESO.

B. Check on leakages (Leakage Detection System) from underground storage tanks so as to prevent groundwater and soil contamination:

1. All new retail outlets will have automation system installed which will provide reports on volume balance after every day operation and records shall be maintained.
2. Manual gauging shall be done once in a month and compare the same with Automatic Tank Gauging for accuracy.
3. Daily MS and HSD loss shall not exceed MoPNG prescribed limits. In case of leakage beyond such limits, matter shall be got analyzed by OMCs and further action shall be taken for ascertaining the reasons of losses. In case of leakage resulting in soil / groundwater contamination:
 - a. Concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence. Operation of such underground storage tank (UST) and its ancillary components shall be stopped immediately.
 - b. Fuel shall be removed immediately from underground storage tank to prevent further release to environment. Measures to prevent explosion due to vapors released due to leakage as recommended by PESO shall be implemented immediately.

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- c. OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 05 years in this field. Various approved methods shall be considered for cleaning underground contaminants.
 - d. Operation of Underground tank and its ancillary components shall not be resumed till corrective measures to contain and stop leakages are implemented to the satisfaction of PESO and concerned SPCB.
4. All underground tanks and pipelines shall be subjected to test for leaks every 7 years.

C. Policy towards Treatment and disposal of sludge removed from underground tanks during cleaning:

Sludge shall be collected, stored and disposed as per Rule 8 of Hazardous Waste (Management and Transboundary) Rules, 2016 and amendments thereof and records shall be maintained.

D. Installation, Operation and maintenance of Vapour Recovery System:

1. All **new retail** outlets set up with sale potential of 300KL MS per month and setting up in cities with population more than 1 lakh will be provided with VRS. VRS should be functional by the time of sale of MS touch 300 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
2. Any **new retail** outlet set up in cities having population more than 10 lakh and having sale potential of 100 KL MS per month will be provided with VRS. VRS should be installed within a period 03 months from the day of sale of MS touch 100 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
3. In case of Stage II VRS, nozzle shall be provided with flexible cover flap or other alternative system for proper covering of filling tank and therefore proper recovery of vapors.
4. OMCs are responsible for maintaining installed VRS. They have to maintain periodic inspections for A/L regulator as prescribed by Legal Metrology. Proper record shall be maintained.

5. Working of dispenser shall be interlinked with VRS functioning. Online system shall be developed within 06 months to monitor status of operation of VRS. In case of non-operation of VRS, the same shall be automatically reported to concerned OMC. VRS shall be brought into operation immediately within 24 hrs and in any case within 72 hrs failing which sale of MS shall be stopped from the fueling station. Proper records of operation of VRS shall be maintained.
6. Work zone monitoring for Total VOC and Benzene shall be conducted by OMCs for petrol pumps selling more than 300 KL/ month and more than 10 lakh population (in first phase) by E(P)Act, 1986 approved labs once in a year to check compliance with OSHA norms (Time-Weighted Average) and report shall be submitted to SPCB. In addition, pilot study shall be conducted by OMCs through expert institutions for online monitoring of VOCs.
- E. Ground water and soil quality monitoring within petrol pump selling more than 300 KL/ month and more than 10 lakh population shall be conducted by OMCs once in two years through E(P)Act, 1986 approved labs for the following parameters from the nearest source and report submitted to SPCB:

Permissible Limit

Sr.No.	Parameter	Permissible Limit
1.	Total petroleum hydrocarbons	600 μ g/l
2.	BTEX	i. Benzene- 950 μ g/l ii. Toluene- 300 μ g/l iii. Xylenes- a. o-xylene- 350 μ g/l b. m & p- xylene- 200 μ g/l
3.	Ethanol	1400 μ g/l
4.	Methyl Tertiary Butyl Ether	13 μ g/l
5.	PAH	0.0001 μ g/l

Enforcement agencies including SPCB can collect samples in and around petrol pump to check contamination.

F. Measures for protection of Worker's Health

1. All workers engaged at retail outlets may be covered under ESI. OMC dealers shall implement the personal protective equipment (PPE) as per labor laws.
2. IEC (Information Education Communication) activities should be organized by OMC dealers for workers at regular intervals in order to sensitize them about harmful impacts of VOC emissions.

G. Audit of all protection measures and monitoring system implemented at petrol pumps:

PESO shall conduct audit of tanks and fuel equipment including pipes, overfill protection equipment and alarm system on annual basis and maintain records.

H. Siting criteria of Retail Outlets:

In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.

These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.



HARYANA STATE POLLUTION CONTROL BOARD

C-11 Sector-6, Panchkula

Ph - 0172- 577870-73, Fax No. 2581201

E-mail- hspcbho@gmail.com

Website: hspcb.gov.in

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HSPCB

No. HSPCB/PLG/2020/

Dated:

To

All Regional Officer in Field.

Sub: Guidelines for setting up of new petrol pumps in compliance of Hon'ble NGT order dated 18.01.2019 in OA No. 86/2019 Gayanaprakash @Pappu Singh Vs GOI & Ors -regarding.

Kindly refer to the subject noted above.

In this regard, it is intimated that the Central Pollution Control Board vide memorandum dated 07.01.2020 circulated guidelines for setting up of new petrol pumps to various concerned stakeholders for implementation and the copy of the same has been circulated to all Deputy Commissioner in the State of Haryana with a copy to Director, Town and country Planning Department and Director, Food and Supplies Department vide this office letter no. 831-854 dated 05.02.2020.

The subject cited guidelines were placed before Board of Directors and Board in its 187th meeting vide agenda item no. 187.19(S) has approved to adopt the above said guidelines received from CPCB related to SPCBs/PCCS only, for compliance. There are guidelines from A to H in said memorandum and SPCBs/PCCS has to take action on relevant part of guidelines from A to E.

In view of above, I have been directed to enclose herewith copy of said memorandum dated 07.01.2020 received from Central Pollution Control Board on the subject noted above for your information and further necessary action.

- DA/1. Guidelines for setting up of new petrol pumps.
 2. Copy of Head Office letter dated 05.02.2020.

Sr. Env. Engineer (Plg)
For Chairman

Endst. No. HSPCB/PLG/2020/983-90

Dated: 13/3/20

A copy of the above is forwarded to the following for information and necessary action please:-

- All section Incharges in Head Office of the Board.
- Nodal Officer (IT) for uploading the order on the website of the Board.

DA/As above.

Sr. Env. Engineer (Plg)
For Chairman

Endst. No. HSPCB/PLG/2020/

Dated:

A copy of the above is forwarded to the following for information of the officers please:-

- P.S. to Chairman.
- P.A. to Member Secretary.

DA/ As above.

Sr. Env. Engineer (Plg)
For Chairman

ETMS
18/19

CENTRAL POLLUTION CONTROL BOARD

DELHI 110 032

B-13011/1/2019-20/AQM 10809

January 07, 2020

OFFICE MEMORANDUM

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The guidelines were placed in public domain and comments/suggestions/objections were invited from public and concern stakeholder and these were reviewed and guideline have been finalised.

The final Guidelines prepared by Expert Committee are hereby circulated for implementation by concerned stakeholders. These guidelines are hereby issued with the approval of the Competent Authority.



(V.K. Shukla)

Additional Director, AQM Div.

Encl.: As Above

- To
1. As per List Enclosed

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13/01/20

List of Stakeholders

1. The Member Secretary Andhra Pradesh State Pollution Control Board D. No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmsvari Street, Kasturibaipet, Vijayavada-520010	2. The Member Secretary Arunachal Pradesh State Pollution Control Board 'Paryavaran Bhawan', Yippla Road, Papua Nallah, Naharlagun 791110 Arunachal Pradesh
3. The Member Secretary Assam State Pollution Control Board Bamuninaidan, Guwahati - 781021 Assam	4. The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No. N-B-1, Patlipotra Industrial Area Patna-800023
5. The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block Sector-19 Naya Raipur - 492 099 Chhattisgarh	6. The Member Secretary Goa State Pollution Control Board Nr. Pileme Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez Goa - 403511
7. The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar 382043 Gujarat	8. The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchsala, Haryana 134109 Haryana
9. The Member Secretary Himachal Pradesh State Pollution Control Board Paryavaran Bhawan, Phase III, New Shimla 171009 Himachal Pradesh	10. The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Glade - National Transport Nagar, Jammu (J&K)
11. The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurva Ranchi 834004 Jharkhand	12. The Member Secretary Karnataka State Pollution Control Board Parivara Bhawan, 4 & 5 floors, Church Street, Bangalore 560 001 Karnataka
13. The Member Secretary Kerala State Pollution Control Board Plamoudu Junction, Pattam Palace P.O. Thiruvananthapuram 695004 Kerala	14. The Member Secretary Maharashtra State Pollution Control Board Kalpatara Point, 3 & 4 floors, Sion Mangla Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022, Maharashtra
15. The Member Secretary Madhya Pradesh State Pollution Control Board Paryavaran Purisar, H-5 Aera Colony Bhopal 462016 Madhya Pradesh	16. The Member Secretary Manipur State Pollution Control Board Lamphepat, Imphal West D.C. Office Complex - 795004 Manipur
17. The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngpad, Shillong 793014 Meghalaya	18. The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla, Thlammual Pong, Suait Mizoram 796001
19. The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland 797112 Nagaland	20. The Member Secretary Odisha State Pollution Control Board Parivesh Bhawan A-118, Nilakanta Nagar, Unit VIII, Bhubaneswar 751012 Odisha
21. The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001 Punjab	22. The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, Jhalane Durgri Jaipur - 302004 Rajasthan
23. The Member Secretary Sikkim State Pollution Control Board State Land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok, Sikkim	24. The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Sagar, Guindy, Chennai 600032, Tamil Nadu

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25.	The Member Secretary Telangana State Pollution Control Board Paryavaran Bhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad 500 018 Telangana	26.	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan Pt. Nehru Complex, Gorkhabasi P.O., Kunjaban, Agartala, West Tripura - 799 006 Tripura
27.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun 248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board 3 rd floor, P.C.I.P. Bhavan, Vibhuti Khand, Gomti Nagar, Lucknow 226010 Uttar Pradesh
29.	The Member Secretary West Bengal State Pollution Control Board Parishad Bhavan Building, No.10-A, Block I.A, Sector 3, Salt Lake City, Kolkata 700 091, West Bengal	30.	The Member Secretary Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kasemere Gate, Delhi-110006
	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair 744102	32.	The Member Secretary Chandigarh Pollution Control Committee, Paryavaran Bhawan, Ground Floor, Sector 19 B Madhya Marg, Chandigarh
33.	Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Moti Daman, Daman 396220	34.	Member Secretary Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavaratti-682355
35.	Member Secretary Pondicherry Pollution Control Committee, Housing Board Complex, Anna Nagar, Pondicherry-605 005	36.	Joint Secretary (Marketing) Ministry of Petroleum and Natural Gas, Govt. of India Shastri Bhawan, New Delhi - 110001
37.	Chief Controller of Explosives Petroleum and Explosive Safety Organization (PESO) A Block CGO Complex Fifth Floor Seminary Hills Nagpur-(Maharashtra) -440006	38.	Director Legal Metrology Ministry of Consumer Affairs, Food and Public Distribution Dept. of Consumer Affairs, Room No-461-A, Krishna Bhawan, New Delhi - 110 001
39.	The Chairman, M/s. Bharat Petroleum Corporation Limited Bharat Bhavan, 4 and 6 Currimbhoy Road Ballard Estate, Mumbai 400 001	40.	The Chairman, Mrs. Hindustan Petroleum Corporation Limited Petroleum House, 17, Jambheji Tata Road, Mumbai Maharashtra 400020
41.	The Chairman, M/s. Indian Oil Corporation Limited Indian Oil Bhawan, G9, Ali Yavar Jung Marg Bandra East, Mumbai, Maharashtra 400 051	42.	The Chairman and Managing Director, M/s. Shell India Pvt. Ltd. Plot No. 7, Bangalore Hardware Park, Devanahalli Industrial Park Mahadeva Kodigehalli Bangalore- 562 149, Karnataka
43.	The Chairman and Managing Director, M/s Reliance Industries Limited, Maker Chambers - IV Nariman Point Mumbai 400 021	44.	Chairman M/s. Nayara Energy Limited (Formerly Essar Oil Limited) 5th Floor, Jet Airways Godrej BKC, Plot No. C-68, G Block Bandra Kurla Complex, Bandra East Mumbai- 400 051
45.	General Manager (International Trade), Mangalore Refinery and Petrochemicals Limited, Core - 8, 7th Floor, Scope Complex, Lodhi Road, New Delhi - 110003		

GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

A. Containment and treatment of spillages from fuel filling operations at petrol pumps:

1. Petrol pumps located in areas with high groundwater table i.e. groundwater levels less than 04 meters shall have secondary containment by way of double walled tanks or concrete protection walls so as to minimize groundwater and soil contamination. It shall be the responsibility of OMC to properly get measured groundwater level at the site of proposed petrol pump and ensure implementation of these adequate protection measures for such sites. Details of measures taken by Oil Marketing Company shall be placed in public domain and in case of contradictory view, view of State/ Central Ground Water Board/ Authority will prevail.
2. All new retail outlets shall have underground tanks/ above ground tank and its ancillary components such as pipes, flexible connectors, pumps, fittings etc. protected from leaks due to corrosion by adopting materials (HDPE/ Mild Steel etc.) with required protective coating, as applicable, duly approved by PESO.
3. Any major leakage/ spillage of Petrol, Diesel, Lube Oil (more than 1 barrel-165 litres) occurs at fueling station, concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence.

Operation of concerned underground storage tank (UST) and its ancillary components shall be stopped immediately and not be resumed till corrective measures to contain and stop leakage/ spillages are implemented to the satisfaction of PESO and concerned SPCB.

OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 5 years in this field. Various approved methods shall be considered for cleaning underground contaminants.

4. All DUs shall have Auto Cut off Nozzles which shuts dispensation of fuel if its level in customer fuel tank reaches full capacity.
5. Breakaways to be installed for all the hoses of dispensing units to reduce spillage in the event of customer vehicles moves away with nozzle still in the fueling position.

6. Single/ double plane swivel with breakaway coupling shall be installed for all the dispensing units for better positioning of nozzle while refueling so that it does not fall off accidentally.
 7. In pressurized dispensation, all dispensing units shall be installed with shear valves to cut the fuel flow from pipe line immediately upon accidental knocking of dispensing units from its position.
 8. In pressurized system all Submersible Turbine Pumps (STPs) are to installed with line leak detectors and in the event of pipeline leaks STPs shall stop pumping fuel from underground tanks.
 9. Emergency stop button switch shall be provided on the Multi-Product Dispenser (MPD) to stop the dispensation in case of emergency.
 10. Automation system shall be installed at all new retail outlets to alert in case of tank leak by way of auto gauging system approved by PESO.
 11. All Retail Outlets shall provide overfill alarm through automation.
 12. Measures for spill containment in fill point chambers and forecourt area shall be implemented as prescribed by PESO.
- B. Check on leakages (Leakage Detection System) from underground storage tanks so as to prevent groundwater and soil contamination:**
1. All new retail outlets will have automation system installed which will provide reports on volume balance after every day operation and records shall be maintained.
 2. Manual gauging shall be done once in a month and compare the same with Automatic Tank Gauging for accuracy.
 3. Daily MS and HSD loss shall not exceed MoPNG prescribed limits. In case of leakage beyond such limits, matter shall be got analyzed by OMCs and further action shall be taken for ascertaining the reasons of losses. In case of leakage resulting in soil / groundwater contamination.
 - a. Concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence. Operation of such underground storage tank (UST) and its ancillary components shall be stopped immediately.
 - b. Fuel shall be removed immediately from underground storage tank to prevent further release to environment. Measures to prevent explosion due to vapors released due to leakage as recommended by PESO shall be implemented immediately.

- c. OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 05 years in this field. Various approved methods shall be considered for cleaning underground contaminants.
 - d. Operation of Underground tank and its ancillary components shall not be resumed till corrective measures to contain and stop leakages are implemented to the satisfaction of PESO and concerned SPCB.
4. All underground tanks and pipelines shall be subjected to test for leaks every 7 years.

C. Policy towards Treatment and disposal of sludge removed from underground tanks during cleaning:

Sludge shall be collected, stored and disposed as per Rule 8 of Hazardous Waste (Management and Transboundary) Rules, 2016 and amendments thereof and records shall be maintained.

D. Installation, Operation and maintenance of Vapour Recovery System:

1. All **new retail** outlets set up with sale potential of 300KL MS per month and setting up in cities with population more than 1 lakh will be provided with VRS. VRS should be functional by the time of sale of MS touch 300 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
2. Any **new retail** outlet set up in cities having population more than 10 lakh and having sale potential of 100 KL MS per month will be provided with VRS. VRS should be installed within a period 03 months from the day of sale of MS touch 100 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
3. In case of Stage II VRS, nozzle shall be provided with flexible cover flap or other alternative system for proper covering of filling tank and therefore proper recovery of vapors.
4. OMCs are responsible for maintaining installed VRS. They have to maintain periodic inspections for A/L regulator as prescribed by Legal Metrology. Proper record shall be maintained.

5. Working of dispenser shall be interlinked with VRS functioning. Online system shall be developed within 06 months to monitor status of operation of VRS. In case of non-operation of VRS, the same shall be automatically reported to concerned OMC. VRS shall be brought into operation immediately within 24 hrs and in any case within 72 hrs failing which sale of MS shall be stopped from the fueling station. Proper records of operation of VRS shall be maintained.
6. Work zone monitoring for Total VOC and Benzene shall be conducted by OMCs for petrol pumps selling more than 300 KL/ month and more than 10 lakh population (in first phase) by E(P)Act, 1986 approved labs once in a year to check compliance with OSHA norms (Time-Weighted Average) and report shall be submitted to SPCB. In addition, pilot study shall be conducted by OMCs through expert institutions for online monitoring of VOCs.
- E. Ground water and soil quality monitoring within petrol pump selling more than 300 KL/ month and more than 10 lakh population shall be conducted by OMCs once in two years through E(P)Act, 1986 approved labs for the following parameters from the nearest source and report submitted to SPCB:

Permissible Limit

Sr.No.	Parameter	Permissible Limit
1.	Total petroleum hydrocarbons	600µg/l
2.	BTEX	i. Benzene- 950µg/l ii. Toluene- 300µg/l iii. Xylenes- a. o-xylene- 350µg/l b. m & p- xylene- 200µg/l
3.	Ethanol	1400 µg/l
4.	Methyl Tertiary Butyl Ether	13µg/l
5.	PAH	0.0001µg/l

Enforcement agencies including SPCB can collect samples in and around petrol pump to check contamination.

F. Measures for protection of Worker's Health

1. All workers engaged at retail outlets may be covered under ESI. OMC dealers shall implement the personal protective equipment (PPE) as per labor laws.
2. IEC (Information Education Communication) activities should be organized by OMC dealers for workers at regular intervals in order to sensitize them about harmful impacts of VOC emissions.

G. Audit of all protection measures and monitoring system implemented at petrol pumps:

PESO shall conduct audit of tanks and fuel equipment including pipes, overfill protection equipment and alarm system on annual basis and maintain records.

H. Siting criteria of Retail Outlets:

In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.

These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.

Item No. 06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 86/2019

Gyanprakash @ Pappu Singh

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 18.01.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s):
For Respondent(s):

ORDER

The issue raised in this application is to limit number of petrol pumps so as to avoid adverse impact on the environment.

The applicant has referred to news item dated 24.12.2018 in 'Live Mint' under the heading "Indian Oil, HP and BP's plan to open 80,000 petrol pumps hits land hurdle" to submit that large number of petrol pumps are being opened without any concern for environment and without any guideline about sustainability of such large number of petrol pumps.

Reference has been made to the guidelines issued by Indian Road Congress "General Conditions of Siting" laying down distance from the highways and distance between the two fuel stations. Photographs of unregistered and indigenously assembled vehicles have also been filed, with further averments that such vehicles create air pollution and safety hazardous.



HARYANA STATE POLLUTION CONTROL BOARD
C-11 Sector-6, Panchkula
Ph - 0172- 577870-73, Fax No. 2581201
E-mail- hspcbho@gmail.com
Website: hspcb.gov.in

496

No. HSPCB/PLG/2020/831-52

Dated: 5/2/20

To

All Deputy Commissioners in State of Haryana.

Sub: Guidelines for setting up of new petrol pumps in compliance of Hon'ble NGT order dated 18.01.2019 in OA No. 86/2019 Gayanaprakash a Pappu Singh Vs GOI & Ors -regarding.

Kindly refer to the subject noted above.

In this regard, I have been directed to enclose herewith copy of memorandum dated 07.01.2020 received from Central Pollution Control Board on the subject noted above for your information and further necessary action.
DA/ As above.

Sr. Env. Engineer (Plg)
For Chairman 'p

ip
Endst. No. HSPCB/PLG/2020/853-54

Dated: 5/2/20

A copy of the above is forwarded to the following for information and necessary action please:-

1. Director, Town & Country Planning Department, Haryana.
2. Director, Food & Supply Department, Haryana.

DA/ As above.

Sr. Env. Engineer (Plg)
For Chairman O

AK



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B-13011/1/2019-20/AQM

August 16, 2021

OFFICE MEMORANDUM

Sub: Addendum to the Guidelines for Setting Up of New Petrol Pumps issued on January 07, 2020 -regarding.

CPCB in compliance of the Hon'ble National Green Tribunal order dated January 18, 2019 in O.A. No. 86/2019: Gyanprakash @ Pappu Singh Vs UoI & Ors. issued guidelines for Setting Up of New Petrol Pumps vide O.M. No. B-13011/1/2019-20/AQM/10809 dated January 07, 2020.

Hon'ble NGT vide further orders dated 23.07.2020 and 09.10.2020, in the matter of Suresh Mandaloi Vs. State of M.P & Ors. (O.A. No. 61 of 2019 (CZ)), directed MoEF&CC and CPCB to submit a report with regard to the minimum distance from water bodies to the petrol pump.

The matter was referred to the Expert Committee and the draft guidelines for implementation in case of petrol pumps near water bodies were prepared. The guidelines also specify the groundwater and soil sampling protocol, frequency of sample collection and the prescribed parameters and screening values to be adopted. The same monitoring protocol and parameters/ values (except for monitoring frequency) need to be adopted for petrol pumps covered under the guidelines dated January 07, 2020.

These draft guidelines were placed in public domain for seeking comments/suggestions from public and concerned stakeholders. These were reviewed by the Expert Committee and the guidelines have been finalised and are hereby issued as addendum to the earlier CPCB Guidelines dated January 07, 2020 for implementation by concerned stakeholders.

This issues with the approval of the Competent Authority.

(P.K. Gupta)

Additional Director & Divisional Head
AQM Div.

Encl.: As Above

To

1. All SPCBs/ PCCs
(As per list enclosed)

with a request to circulate to Commissioner of civil supplies or other similar authorities who look after issues related to petrol pumps at State/ UT level and District Collectors/ Commissioners /Deputy Commissioners.

List of Stakeholders

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D. No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayavada-520010	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board 'ParyavaranBhavan', Yupla Road, PappuNallah, Naharlagun - 791110 Arunachal Pradesh
3.	The Member Secretary Assam State Pollution Control Board Bamunimaidan, Guwahati - 781021 Assam	4.	The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800023
5.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block Sector-19 NayaRaipur - 492 099 Chhattisgarh	6.	The Member Secretary Goa State Pollution Control Board - Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez Goa - 403511
7.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar - 382043 Gujarat	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109 Haryana
9.	The Member Secretary Himachal Pradesh State Pollution Control Board ParyavaranBhavan, Phase III, New Shimla - 171009 Himachal Pradesh	10.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu (J&K)
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi - 834004 Jharkhand	12.	The Member Secretary Karnataka State Pollution Control Board ParisaraBhavan, 4 th & 5 th floors Church Street, Bangalore 560 001 Karnataka
13.	The Member Secretary Kerala State Pollution Control Board Plamoodu Junction, Pattam Palace P.O. Thiruvananthapuram - 695004 Kerala	14.	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3 rd & 4 th floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022, Maharashtra
15.	The Member Secretary Madhya Pradesh State Pollution Control Board ParyavaranParisar, E-5 Arera Colony Bhopal - 462016 Madhya Pradesh	16.	The Member Secretary Manipur State Pollution Control Board Lamphepat, Imphal West D.C. Office Complex - 795004 Manipur
17.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong - 793014 Meghalaya	18.	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla,Thlanmual Peng, Aizawl Mizoram 796001
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland - 797112 Nagaland	20.	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan A-118, Nilakanta Nagar, Unit VIII, Bhubaneswar - 751012 Odisha
21.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001, Punjab	22.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, JhalaneDungri Jaipur - 302004, Rajasthan

23.	The Member Secretary Sikkim State Pollution Control Board State land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok, Sikkim	24.	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai - 600032 Tamil Nadu
25.	The Member Secretary Telangana State Pollution Control Board Paryavaran Bhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad - 500 018 Telangana	26.	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, West Tripura - 799 006 Tripura
27.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun - 248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board 3 rd floor, PICUP Bhavan, Vibhuti Khand, Gomti Nagar, Lucknow - 226010 Uttar Pradesh
29.	The Member Secretary West Bengal State Pollution Control Board Paribesh Bhavan Building, No.10-A, Block -LA, Sector 3, Salt Lake City, Kolkata - 700 091, West Bengal	30.	The Member Secretary Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006
31.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair - 744102	32.	The Member Secretary Chandigarh Pollution Control Committee, Paryavaran Bhawan, Ground Floor, Sector 19 B Madhya Marg, Chandigarh
33.	Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Moti Daman, Daman - 396220	34.	Member Secretary Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati-682555
35.	Member Secretary Pondicherry Pollution Control Committee, Housing Board Complex, Anna Nagar, Pondicherry-600 005		---

2. Joint Secretary (Marketing)
Ministry of Petroleum and Natural Gas, Govt. of India
Shastri Bhavan,
New Delhi – 110001
3. Chief Controller of Explosives
Petroleum and Explosive Safety Organization (PESO)
A Block CGO Complex Fifth Floor Seminary Hills
Nagpur-(Maharashtra) -440006
4. Director
Legal Metrology
Ministry of Consumer Affairs, Food and Public Distribution Deptt. of Consumer Affairs,
Room No.461-A, Krishi Bhawan,
New Delhi - 110 001
5. The Chairman,
M/s. Bharat Petroleum Corporation Limited
Bharat Bhavan, 4 and 6 Currimbhoy Road
Ballard Estate, Mumbai 400 001
6. The Chairman,
M/s. Hindustan Petroleum Corporation Limited
Petroleum House, 17, Jamshedji Tata Road, Mumbai
Maharashtra 400020
7. The Chairman,
M/s. Indian Oil Corporation Limited
Indian Oil Bhawan, G9, Ali Yavar Jung Marg
Bandra East, Mumbai, Maharashtra 400 051
8. The Chairman,
M/s. Shell India Markets Pvt. Ltd.
Plot No. 7, Bangalore Hardware Park,
Devanahalli Industrial Park
MahadevaKodigehalli
Bangalore- 562 149, Karnataka.
9. The Chairman,
M/s Reliance Industries Limited,
Maker Chambers - IV
Nariman Point
Mumbai 400 021, India
10. The Chairman,
M/s. Nayara Energy Limited (Formerly Essar Oil Limited)
5th Floor, Jet Airways Godrej BKC,
Plot No. C-68, G Block
BandraKurla Complex, Bandra East
Mumbai- 450 051

Copy to:

1. Joint Secretary
CP Division
Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhavan,
Jorbagh Road, New Delhi – 110 003
2. Regional Director
Regional Directorate, Lucknow
PICUP Bhawan, Vibhuti Khand, Gomti Nagar,
Lucknow– 226010
3. Regional Director
Regional Directorate, Bengaluru
A-Block, Nisarga Bhavan,
1st and 2nd Floors, 7th D Cross, Thimmaiah Road, Shivanagar,
Bengaluru-560079
4. Regional Director
Regional Directorate, Bhopal
Parivesh Bhawan, Paryavaran
Parisar E-5, Aera Colony, Bhopal-462016
5. Regional Director
Regional Directorate, Vadodara
Parivesh Bhawan, Opp. Ward No. 10 VMC Office Subhanpura,
Vadodara –390023
6. Regional Director
Regional Directorate, Shillong
"TUM-SIR". Lower Motinagar,
Near Fire Brigade H.Q., Shillong–793014
7. Regional Director
Regional Directorate, Kolkata
'South end Conclave' Block-502, 5th & 6th Floor, 1582,
Razidanga, Main Road, Kolkata- 700107
8. Regional Director
Regional Directorate, Tamil Nadu
Second Floor, No.77-A, South Avenue Road, Ambattur Industrial Estate, Ambattur
Taluk, Thiruvallur District, Chennai- 600 058, Tamil Nadu.
9. Regional Director
Regional Directorate, Chandigarh
e-mail- gurnamsingh.cpcb@nic.in
10. Regional Director
Regional Directorate, Pune
e-mail - bksharma.cpcb@nic.in
11. PA to CCB
12. AO to MS
13. IT Division : for uploading on CPCB website

ADDENDUM TO GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

The Hon'ble NGT vide orders dated 23.07.2020 and 09.10.2020, in the matter of Suresh Mandaloi Vs. State of M. P. & Ors. (O.A. No. 61 of 2019 (CZ)), directed MoEF&CC and CPCB to submit a report with regard to the minimum distance from water bodies to the petrol pump.

The matter was subsequently referred to the Expert Committee constituted by CPCB earlier in the matter of guidelines for setting up of new petrol pumps and the following addendum guidelines (to guidelines dated 07.01.2020) have been finalised for implementation in case of petrol pumps near water bodies:

- a) All the surface water bodies irrespective of utility shall be protected from any possible contamination. These include lakes, ponds, streams, rivers, wetlands, canals and creeks, as per revenue records. Retail Outlets shall not be located within a distance of 50 meters from the nearest point of water bodies. In case of streams and rivers, the distance shall be considered from floodway. In case floodway is not defined, the distance shall be considered from firm banks/ edge of river. The siting criterion is to be implemented for all new petrol pumps where construction by OMCs starts post the issuance of these guidelines.
- b) Retail outlets coming within 50 meter to 100 meter from the nearest point of surface water body shall have secondary containment by way of double walled tanks or concrete protection walls around Underground Storage Tank (UST).
- c) Groundwater and soil quality monitoring near the premises of fuel retail outlets shall be conducted by OMCs once a year through E (P) Act, 1986 approved labs or labs with national/international accreditation. The monitoring shall be done for those Fuel Retail Outlets which are located within 100 meter from the nearest point of surface water bodies. These shall be applicable to all petrol pumps, regardless of the date of establishment. In case of any clarification and/or difficulty in obtaining samples for groundwater and soil quality monitoring, OMCs may seek

assistance of local administration/SPCB/PCC/CGWB. Protocol for soil and groundwater monitoring is annexed as Annexure-I.

- d) Groundwater and soil quality monitoring shall also be conducted by OMCs before installation of the new fuel retail outlet, for those retail outlets coming up within 100 meter from the nearest point of surface water bodies.

NOTE: These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders, Notifications such as Wetlands (Conservation and Management) Rules, 2017, Coastal Regulation Zone (CRZ) Notification, 2011 etc. The other measures, prescribed in CPCB guidelines for setting up of new petrol pumps dated 07.01.2020, for containment and treatment of spillages, check on leakages from USTs, treatment and disposal of sludge removed from underground tanks during cleaning, measures for protection of workers' health, audit of all protection measures and monitoring system implemented at petrol pumps, shall also apply to the fuel retail outlets falling in the criteria specified above.

Monitoring protocol specifying the prescribed parameters and screening values annexed with these guidelines (other than the monitoring frequency), shall also be adopted for those retail outlets where CPCB guidelines dated 07.01.2020 are applicable.

These guidelines shall be reviewed from time to time.

Annexure-I**Protocol for monitoring quality of soil and groundwater near the premises of fuel retail outlets**

Samples of groundwater being used for drinking purposes shall be collected from at least three different directions with reference to the retail outlet. The sampling point should be preferably within 50m distance from the underground storage tank location at the retail outlet. The samples shall be analysed for the following parameters:

Table 1.

Sr. No.	Parameter	Screening Values
1.	Total petroleum hydrocarbons (C ₁₀ -C ₄₀)	0.6mg/L
2.	BTEX	i. Benzene- 0.01mg/L ii. Toluene- 0.7mg/L iii. Xylene-0.5mg/L
3.	Methyl Tertiary Butyl Ether	13µg/l
4.	Total PAH	0.0001mg/l

Further, soil sample shall be collected from a borehole within the premises of the fuel retail outlet adjacent to the Underground Storage Tank (UST) pit. The depth of bore hole should be up to 1m below the bottom of the storage tank level. Soil samples shall be analysed for the following parameters:

Table 2.

Sr. No.	Parameter	Screening Values(mg/kg)
1.	Total petroleum hydrocarbons (TPH)	5000
2.	Benzene	5
3.	Toluene	30
4.	Xylene	50
5.	Methyl Tertiary Butyl Ether	100
6.	Total PAH	40

Ground water and soil quality monitoring shall be conducted by OMCs once a year through E (P) Act, 1986 approved labs or labs with national/international accreditation and the reports are to be submitted to SPCB. The soil monitoring shall be done in first six months while groundwater monitoring shall be done in the next six months.

In case of exceedance of screening by any parameter, or in case of leakage resulting in soil/groundwater contamination, the measures/steps as prescribed in the guidelines for setting up of petrol pumps dated 07.01.2020 shall be taken up. Assessment and remediation shall be carried out as per the guidelines issued by MoEF&CC and CPCB.



CENTRAL POLLUTION CONTROL BOARD

DELHI 110032

B-13011/1/2020-21/AQM

January 29, 2021

OFFICE MEMORANDUM

Sub: Clarification with regard to cut-off date for applicability of siting criteria referred in Guidelines for Setting Up of New Petrol Pumps dated 07.01.2020

This is in reference to guidelines issued by CPCB on 07.01.2020 for setting up of new petrol pumps indicating the siting criteria to be got implemented for new Retail Outlets.

References/cases have been received with regard to applicability of CPCB siting criteria dated 07.01.2020, in case of Retail Outlets where Letter of Intents (LoIs) have been issued or applications have been made for obtaining NOC or prior clearance/ initial approval has been obtained from PESO.

In this regard, it is clarified that the siting criteria for new Retail Outlets is to be complied with in cases where construction of Retail Outlets by Oil Marketing Companies commenced on or after 07.01.2020. In other words, the siting criteria will not apply to those cases where PESO prior clearance/ initial approval has been obtained and subsequently construction has been started by the OMC before 07.01.2020.

This is issued with the approval of Competent Authority.

(P. K. Gupta)
Additional Director and Head
AQM division

To:

1. All SPCBs/PCCs - *With a request to circulate to Commissioner of civil supplies or other similar authorities who look after issues related to fuel Retail Outlets at State level and District Collectors.*
(As per list enclosed)
2. Ministry of Petroleum And Natural Gas
Joint Secretary (Marketing)
Ministry of Petroleum and Natural Gas, Govt. of India
Shastri Bhavan,
New Delhi – 110001

3. Petroleum And Explosives Safety Organisation
Chief Controller of Explosives
Petroleum and Explosive Safety Organization (PESO)
A Block CGO Complex Fifth Floor Seminary Hills
Nagpur-(Maharashtra) -440006
4. The Chairman,
M/s. Bharat Petroleum Corporation Limited
Bharat Bhavan, 4 and 6 Currimbhoy Road
Ballard Estate, Mumbai 400 001
5. The Chairman,
M/s. Hindustan Petroleum Corporation Limited
Petroleum House, 17, Jamshedji Tata Road, Mumbai
Maharashtra 400020
6. The Chairman,
M/s. Indian Oil Corporation Limited
Indian Oil Bhawan, G9, Ali Yavar Jung Marg
Bandra East, Mumbai, Maharashtra 400 051
7. General Manager (International Trade),
Mangalore Refinery and Petrochemicals Limited,
Core - 8, 7th Floor,
Scope Complex, Lodhi Road,
New Delhi – 110003
8. The Chairman and Managing Director,
M/s. Shell India Pvt. Ltd.
Plot No. 7, Bangalore Hardware Park,
Devanahalli Industrial Park
Mahadeva Kodigehalli
Bangalore- 562 149, Karnataka.
9. The Chairman and Managing Director,
M/s Reliance Industries Limited,
Maker Chambers - IV
Nariman Point
Mumbai 400 021
10. Chairman
M/s. Nayara Energy Limited (Formerly Essar Oil Limited)
5th Floor, Jet Airways Godrej BKC,
Plot No. C-68, G Block
Bandra Kurla Complex, Bandra East
Mumbai- 450 051

Copy to:

1. Regional Director
Regional Directorate, Bhopal
Third Floor Sahkar Bhawan
North T T Nagar
Bhopal 462003
2. Regional Director
Regional Directorate Bengaluru
A-Block, Nisarga Bhavan,
1st and 2nd Floors, 7th D Cross,
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Bengaluru-560079
3. Regional Director
Regional Directorate, Chennai
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Guindy, Chennai-600032
4. Regional Director
Regional Directorate Kolkata
South end Conclave Block-502, 5th and 6th Floor,
1582, Razidanga, Main Road,
Kolkata-700107
5. Regional Director
Regional Directorate, Lucknow
PICUP Bhawan
Vibhuti Khand, Gomti Nagar
Lucknow - 226 010
6. Regional Director
Regional Directorate, Shillong
TUM-SIR. Lower Motinagar,
Near Fire Brigade H.Q., Shillong-793014
7. Regional Director
Regional Directorate, Vadodara
Parivesh Bhawan, Opp. Ward No. 10
VMC Office Subhanpura, Vadodara - 390 023
8. Regional Director
Regional Directorate, Pune
Row House No.1, Nisarg Vihar,
Balewadi, Pune -411045

List of SPCBs/ PCCs

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D. No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayavada-520010	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board 'Paryavaran Bhavan', Yupla Road, Pappu Nallah, Naharlagun - 791110 Arunachal Pradesh
3.	The Member Secretary Assam State Pollution Control Board Bamunimaidan, Guwahati - 781021 Assam	4.	The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800023
5.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block Sector-19 Naya Raipur - 492 099 Chhattisgarh	6.	The Member Secretary Goa State Pollution Control Board Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez Goa - 403511
7.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar - 382043 Gujarat	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109 Haryana
9.	The Member Secretary Himachal Pradesh State Pollution Control Board Paryavaran Bhavan, Phase III, New Shimla - 171009 Himachal Pradesh	10.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu (J&K)
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi - 834004 Jharkhand	12.	The Member Secretary Karnataka State Pollution Control Board Parisara Bhavan, 4 th & 5 th floors Church Street, Bangalore - 560 001 Karnataka
13.	The Member Secretary Kerala State Pollution Control Board Plamoodu Junction, Pattam Palace P.O. Thiruvananthapuram - 695004 Kerala	14.	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3 rd & 4 th floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022, Maharashtra
15.	The Member Secretary Madhya Pradesh State Pollution Control Board Paryavaran Parisar, E-5 Arera Colony Bhopal - 462016 Madhya Pradesh	16.	The Member Secretary Manipur State Pollution Control Board Lamphelpat, Imphal West D.C. Office Complex - 795004 Manipur
17.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong - 793014 Meghalaya	18.	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla, Thlanmual Peng, Aizawl Mizoram 796001
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland - 797112 Nagaland	20.	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan A-118, Nilakanta Nagar, Unit -VIII, Bhubaneshwar - 751012 Odisha
21.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001 Punjab	22.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, Jhalane Dungri Jaipur - 302004 Rajasthan

23.	The Member Secretary Sikkim State Pollution Control Board State land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok., Sikkim	24.	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai – 600032, Tamil Nadu
25.	The Member Secretary Telangana State Pollution Control Board Paryavaran Bhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad – 500 018 Telangana	26.	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, West Tripura - 799 006 Tripura
27.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun – 248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board 3 rd floor, PICUP Bhavan, Vibhuti Khand, Gomti Nagar, Lucknow – 226010 Uttar Pradesh
29.	The Member Secretary West Bengal State Pollution Control Board Paribesh Bhavan Building, No.10-A, Block –LA, Sector 3, Salt Lake City, Kolkata – 700 091, West Bengal	30.	The Member Secretary Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006
31.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair – 744102	32.	The Member Secretary Chandigarh Pollution Control Committee, Paryavaran Bhawan, Ground Floor, Sector 19 B Madhya Marg, Chandigarh
33.	Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Moti Daman, Daman – 396220	34.	Member Secretary Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati-682555
35.	Member Secretary Pondicherry Pollution Control Committee, Housing Board Complex, Anna Nagar, Pondicherry-600 005		



CENTRAL POLLUTION CONTROL BOARD

DELHI 110032

B-13011/1/2020-21/AQM

January 29, 2021

OFFICE MEMORANDUM

Sub: Clarification with regard to cut-off date for applicability of siting criteria referred in Guidelines for Setting Up of New Petrol Pumps dated 07.01.2020

This is in reference to guidelines issued by CPCB on 07.01.2020 for setting up of new petrol pumps indicating the siting criteria to be got implemented for new Retail Outlets.

References/cases have been received with regard to applicability of CPCB siting criteria dated 07.01.2020, in case of Retail Outlets where Letter of Intents (LoIs) have been issued or applications have been made for obtaining NOC or prior clearance/ initial approval has been obtained from PESO.

In this regard, it is clarified that the siting criteria for new Retail Outlets is to be complied with in cases where construction of Retail Outlets by Oil Marketing Companies commenced on or after 07.01.2020. In other words, the siting criteria will not apply to those cases where PESO prior clearance/ initial approval has been obtained and subsequently construction has been started by the OMC before 07.01.2020.

This is issued with the approval of Competent Authority.

(P. K. Gupta)
Additional Director and Head
AQM division

To:

1. All SPCBs/PCCs - *With a request to circulate to Commissioner of civil supplies or other similar authorities who look after issues related to fuel Retail Outlets at State level and District Collectors.*
(As per list enclosed)
2. Ministry of Petroleum And Natural Gas
Joint Secretary (Marketing)
Ministry of Petroleum and Natural Gas, Govt. of India
Shastri Bhavan,
New Delhi – 110001

3. Petroleum And Explosives Safety Organisation
Chief Controller of Explosives
Petroleum and Explosive Safety Organization (PESO)
A Block CGO Complex Fifth Floor Seminary Hills
Nagpur-(Maharashtra) -440006
4. The Chairman,
M/s. Bharat Petroleum Corporation Limited
Bharat Bhavan, 4 and 6 Currimbhoy Road
Ballard Estate, Mumbai 400 001
5. The Chairman,
M/s. Hindustan Petroleum Corporation Limited
Petroleum House, 17, Jamshedji Tata Road, Mumbai
Maharashtra 400020
6. The Chairman,
M/s. Indian Oil Corporation Limited
Indian Oil Bhawan, G9, Ali Yavar Jung Marg
Bandra East, Mumbai, Maharashtra 400 051
7. General Manager (International Trade),
Mangalore Refinery and Petrochemicals Limited,
Core - 8, 7th Floor,
Scope Complex, Lodhi Road,
New Delhi - 110003
8. The Chairman and Managing Director,
M/s. Shell India Pvt. Ltd.
Plot No. 7, Bangalore Hardware Park,
Devanahalli Industrial Park
Mahadeva Kodigehalli
Bangalore- 562 149, Karnataka.
9. The Chairman and Managing Director,
M/s Reliance Industries Limited,
Maker Chambers - IV
Nariman Point
Mumbai 400 021
10. Chairman
M/s. Nayara Energy Limited (Formerly Essar Oil Limited)
5th Floor, Jet Airways Godrej BKC,
Plot No. C-68, G Block
Bandra Kurla Complex, Bandra East
Mumbai- 450 051

Copy to:

1. Regional Director
Regional Directorate, Bhopal
Third Floor Sahkar Bhawan
North T T Nagar
Bhopal 462003
2. Regional Director
Regional Directorate Bengaluru
A-Block, Nisarga Bhavan,
1st and 2nd Floors, 7th D Cross,
Thimmaiah Road, Shivanagar,
Bengaluru-560079
3. Regional Director
Regional Directorate, Chennai
No. 76, Mount Salai,
Guindy, Chennai-600032
4. Regional Director
Regional Directorate Kolkata
South end Conclave Block-502, 5th and 6th Floor,
1582, Razidanga, Main Road,
Kolkata-700107
5. Regional Director
Regional Directorate, Lucknow
PICUP Bhawan
Vibhuti Khand, Gomti Nagar
Lucknow - 226 010
6. Regional Director
Regional Directorate, Shillong
TUM-SIR. Lower Motinagar,
Near Fire Brigade H.Q., Shillong-793014
7. Regional Director
Regional Directorate, Vadodara
Parivesh Bhawan, Opp. Ward No. 10
VMC Office Subhanpura, Vadodara - 390 023
8. Regional Director
Regional Directorate, Pune
Row House No.1, Nisarg Vihar,
Balewadi, Pune -411045

List of SPCBs/ PCCs

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D. No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayavada-520010	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board 'Paryavaran Bhavan', Yupla Road, Pappu Nallah, Naharlagun - 791110 Arunachal Pradesh
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7.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar - 382043 Gujarat	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109 Haryana
9.	The Member Secretary Himachal Pradesh State Pollution Control Board Paryavaran Bhavan, Phase III, New Shimla - 171009 Himachal Pradesh	10.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu (J&K)
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi - 834004 Jharkhand	12.	The Member Secretary Karnataka State Pollution Control Board Parisara Bhavan, 4 th & 5 th floors Church Street, Bangalore - 560 001 Karnataka
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15.	The Member Secretary Madhya Pradesh State Pollution Control Board Paryavaran Parisar, E-5 Arera Colony Bhopal - 462016 Madhya Pradesh	16.	The Member Secretary Manipur State Pollution Control Board Lamphelpat, Imphal West D.C. Office Complex - 795004 Manipur
17.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong - 793014 Meghalaya	18.	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla, Thlanmual Peng, Aizawl Mizoram 796001
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland - 797112 Nagaland	20.	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan A-118, Nilakanta Nagar, Unit -VIII, Bhubaneshwar - 751012 Odisha
21.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001 Punjab	22.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, Jhalane Dungri Jaipur - 302004 Rajasthan

23.	The Member Secretary Sikkim State Pollution Control Board State land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok., Sikkim	24.	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai – 600032, Tamil Nadu
25.	The Member Secretary Telangana State Pollution Control Board Paryavaran Bhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad – 500 018 Telangana	26.	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, West Tripura - 799 006 Tripura
27.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun – 248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board 3 rd floor, PICUP Bhavan, Vibhuti Khand, Gomti Nagar, Lucknow – 226010 Uttar Pradesh
29.	The Member Secretary West Bengal State Pollution Control Board Paribesh Bhavan Building, No.10-A, Block –LA, Sector 3, Salt Lake City, Kolkata – 700 091, West Bengal	30.	The Member Secretary Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006
31.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair – 744102	32.	The Member Secretary Chandigarh Pollution Control Committee, Paryavaran Bhawan, Ground Floor, Sector 19 B Madhya Marg, Chandigarh
33.	Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Moti Daman, Daman – 396220	34.	Member Secretary Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati-682555
35.	Member Secretary Pondicherry Pollution Control Committee, Housing Board Complex, Anna Nagar, Pondicherry-600 005		

Speed Post
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Annexure No. R/3
ANNEXURE-R2-IV

516

EQ-11099/25/2021-AQM-HO-CPCB-HO

1830-1879

June 16, 2023

OFFICE MEMORANDUM

Sub: Guidelines for setting up of new petrol pumps issued by CPCB- reg.

The Hon'ble Supreme Court of India vide order dated 14.03.2023 in Civil appeal no. 421 of 2022: M/s Indian Oil Corporation Limited v/s V.B.R. Menon & Others, with Civil appeal no. 494 of 2022, Civil appeal no. 1695 of 2022, Civil appeal no. 2039 of 2022, Civil appeal no. 1758 of 2022 and Civil appeal no. 1912 of 2022 directed CPCB to instruct all the State Pollution Control Boards to ensure that the guidelines issued by it vide the Office Memorandum dated 07.01.2020 are strictly adhered to. If there is breach of any of the guidelines issued by the CPCB vide Office Memorandum dated 07.01.2020, then the concerned State Pollution Control Board shall proceed against the erring outlet in accordance with law at the earliest. Copy of the order of the Hon'ble Supreme Court is enclosed herewith.

Accordingly, all SPCBs and PCCs are directed to ensure that CPCB guidelines for setting up of new petrol pumps issued vide Office Memorandum dated 07.01.2020 and addendum dated 16.08.2021 are strictly adhered to. In case of violation of these guidelines, concerned SPCB/PCC shall take action against the erring outlet as per law.

o/c
(45)


(P.K. Gupta)

Scientist 'F' and Head
Air Quality Management Division

Encl: As above

To:

All SPCBs and PCCs (as per list enclosed)

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत
दिनांक 21/6/2023

1. The Member Secretary Andhra Pradesh Pollution Control Board D. No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet, Vijayawada - 520010	2. The Member Secretary Arunachal Pradesh State Pollution Control Board Govt. of Arunachal Pradesh, Department of Environment & Forest, Paryavaran Bhawan, Yupia Road, Papunalah, Naharlagun - 791110
3. The Member Secretary Pollution Control Board- Assam, Bamunimaidam, Guwahati - 781021 (Assam)	4. The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No. NS-B/2, Paliputra Industrial Area, Patliputra, Patna - 800023 (Bihar)
5. The Member Secretary Chhattisgarh State Environment Conservation Board, Paryavas Bhawan, North Block Sector-19, Naya Raipur - 492002 (Chhattisgarh)	6. The Member Secretary Goa State Pollution Control Board Nr. Pilerne Industrial Estate, Opposite Saligao Seminary, Saligao Bardez- 403511 (Goa)
7. The Member Secretary Gujarat Pollution Control Board Paryavaran Bhawan, Sector 10-A, Gandhi Nagar 382010 (Gujarat)	8. The Member Secretary Haryana State Pollution Control Board C-11, Sector-6, Panchkula- 134109 (Haryana)
9. The Member Secretary Himachal Pradesh State Pollution Control Board Him Parivesh, Phase-III, New Shimla - 171009	10. The Member Secretary J&K Pollution Control Committee, Parivesh Bhawan, Shiekh-ul-Campus, behind Govt. Silk Factory, Raj Bagh, Srinagar - 190008 (J&K)
11. The Member Secretary Jharkhand State Pollution Control Board T.A. Bldg., HEC, P. O. Dhurwa, Ranchi-834004 (Jharkhand)	12. The Member Secretary Karnataka State Pollution Control Board "Parisara Bhawan", #49,4th & 5th Floor, Church Street, Bangalore 560 001
13. The Member Secretary Kerala State Pollution Control Board Head Office, Pattom. P. O Thiruvananthapuram- 695 004 (Kerala)	14. The Member Secretary Madhya Pradesh Pollution Control Board Paryavaran Parisar, E-5, Arera Colony, Bhopal - 462016 (Madhya Pradesh)
15. The Member Secretary Maharashtra Pollution Control Board, Kalpataru Points, 3rd& 4th Floor, Sion Matunga Scheme Road No.6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai-400022	16. The Member Secretary Manipur Pollution Control Board Lamphalpat, Imphal - 795004 (Manipur)
17. The Member Secretary Meghalaya State Pollution Control Board, "ARDEN", Lumpyngngad, Shillong- 793014 (Meghalaya)	18. The Member Secretary Mizoram Pollution Control Board New Secretariat Complex, Khatla, Aizawl - 796001 (Mizoram)
19. The Member Secretary Nagaland Pollution Control Board Signal Point, Dimapur - 797112 (Nagaland)	20. The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan, A-118, Nilakantha Nagar, Unit VIII Bhubaneswar-751012 (Odisha)
21. The Member Secretary Punjab Pollution Control Board Vatavaran Bhawan, Nabha Road Patiala 147 001 (Punjab)	22. The Member Secretary Rajasthan Pollution Control Board, A-4, Institutional Area, Jalana Dungri, Jaipur 302 004 (Rajasthan)

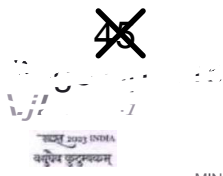
<p>23. The Member Secretary Sikkim State Pollution Control Board State Land Use & Environment Cell Govt. of Sikkim, Deorali Gangtok - 737102 (Sikkim)</p>	<p>24. The Member Secretary Tamil Nadu Pollution Control Board 76, Anna Salai, Guindy Industrial Estate, Race View Colony, Guindy, Chennai-600032 (Tamil Nadu)</p>
<p>25. The Member Secretary Telangana State Pollution Control Board Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500018 (Telangana)</p>	<p>26. The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan, Pandit Nehru Complex P.O. Kunjaban, Gorkhabasti, Agartala - 799 006 (Tripura)</p>
<p>27. The Member Secretary Uttar Pradesh Pollution Control Board IIIrd Floor PICUP Bhavan Vibhuthi Khand, Gomti Nagar, Lucknow - 226 020, (Uttar Pradesh)</p>	<p>28. The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dalanwala, Dehradun - 248 001 (Uttarakhand)</p>
<p>29. The Member Secretary West Bengal Pollution Control Board Paribesh Bhavan, 10-A, Block LA, Sector III, Salt Lake City, Kolkata-700 091 (West Bengal)</p>	<p>30. The Member Secretary Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollyganj Van Sadan, Haddo P.O. Port Blair-744102 (Andaman & Nicobar)</p>
<p>31. The Member Secretary Chandigarh Pollution Control Committee Paryavarana Bhawan, Ground Floor, Sector-19 B, Madhya Marg, Chandigarh - 160 019</p>	<p>32. The Member Secretary Pollution Control Committee, UTs of Daman, Diu and Dadra & Nagar Haveli Fort Area, Court Compound, Moti Daman - 396 220</p>
<p>33. The Member Secretary Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate, Delhi-110 006</p>	<p>34. The Member Secretary Lakshadweep Pollution Control Committee Department of Science, Technology & Environment, Kavarati-682555</p>
<p>35. The Member Secretary Puducherry Pollution Control Committee 'B' Block, Ground Floor, Chief Secretariat, Puducherry-605 001</p>	<p>36. The Member Secretary Ladakh Pollution Control Committee Wildlife Office Building, Near Council Secretariat, Opposite Police Station Housing Colony, Leh-194101 (Ladakh)</p>

Copy to:

1. PPS to Additional Secretary (CP)
Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhawan, Jorbagh Road, New Delhi – 110 003
2. PS to Chairman, CPCB
CPCB, Delhi
3. Joint Secretary (Marketing and Oil refinery)
Ministry of Petroleum & Natural Gas,
Shastri Bhavan, New Delhi – 110001
4. Chief Controller of Explosives
Petroleum and Explosive Safety Organisation (PESO)
A Block, CGO Complex, Fifth floor
Seminary Hills, Nagpur
5. Director- Legal Metrology
Deptt. of Consumer Affairs,
Room No.461-A, Krishi Bhawan,
New Delhi - 110 001
6. Regional Director
Central Pollution Control Board
Regional Directorate
1st & 2nd Floors, Nisarga Bhavan
A-Block, Thimmaiah Main Road
7th D Cross, Shivanagar,
Opp. Pushpanjali Theatre, Bangalore –560 010
7. Regional Director
Central Pollution Control Board
Regional Directorate
Parivesh Bhawan, Paryavaran Parisar,
E-5, Arera Colony,
Bhopal-462016, Madhya Pradesh
8. Regional Director
Central Pollution Control Board
Regional Directorate
'South end Conclave' Block-502
5th & 6th Floor, 1582, Razidanga,
Main Road, Kolkata-700107
9. Regional Director
Central Pollution Control Board
Regional Directorate
Ground & First Floor, PICUP Bhawan
Vibhuti Khand, Gomti Nagar
Lucknow – 226 020



LiFE
TV Lifestyle for Environment



Annexure No. R/4

520

f.tc.is.01
CENTRAL POLLUTION CONTROL BOARD
'lfilfatoT' q-f -qfcr.fr lf'm'l"lf' ,rnr
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

EQ-11099/25/2021-AQM-HO-CPCB-HO

September 16, 2024

OFFICE MEMORANDUM

Sub: Siting criteria for setting up of new petrol pumps- reg.

The Hon'ble NGT vide order dated 01.07.2022 in OA no. 176 of 2020 (SZ): V.B.R. Menon v/s The Commissioner of Police, Tiruchirappalli and Ors. directed CPCB to revisit the siting criteria prescribed in CPCB guidelines dated 07.01.2020 for setting up of new petrol pumps, with respect to cases where no residential areas have been classified in the local laws or where there are non-planning areas under the local laws, and for Commercial Zone/Mixed Zone. The matter was also referred to the Expert Committee, constituted for framing guidelines for setting up of new petrol pumps.

02. Further, the Hon'ble Supreme Court has incorporated the said guidelines in its judgment dated 14.03.2023 in Civil Appeal no. 421 of 2022 and SPCBs/PCCs are required to ensure strict adherence to CPCB guidelines. Thereafter, CPCB had issued an OM directing all SPCBs/PCCs to ensure strict adherence to CPCB guidelines.

03. Considering the views of the Expert Committee, the following is recommended:
- i. SPCBs/PCCs to take up the matter for classification of areas in their State, under the extant Rules/Regulations/Byelaws for implementation of the siting criteria, with State Governments
 - ii. State Govt. to permit setting up of new petrol pumps strictly as per the siting criteria prescribed in local bye-laws (in case of unclassified areas, non-planning areas, mixed zone, commercial zone) and taking into account CPCB guidelines dated 07.01.2020
 - iii. SPCBs/PCCs to ensure implementation of all environment protection and control measures including YRS installation, provision of double containment walls, leakages and spillage detection and control systems, groundwater and soil quality monitoring, etc., as prescribed in CPCB guidelines dated 07.01.2020 and addendum dated 16.08.2021
 - iv. State Govt. to ensure implementation of various safeguards for safety, fire hazard, traffic movement, etc. prescribed by PESO or any other agency designated by the State Government for giving approvals for establishment of petrol pumps, besides additional measures as prescribed by SPCB/PCC.

This issues with the approval of Competent Authority.

(P. Agarwal)
Scientist 'F' and Head
Air Quality Management Division

'qf<_ cq"cA" 'fl'R", f <+tl-110032

Parivesh Bhawan, East Ariun Nagar, New Delhi - 110032

/Tel: 43102030, 22305792, csH-li/c./Website: www.cpcb.nic.in

To:

All SPCBs and PCCs
(as per list enclosed)

: For necessary action and with a request to circulate the OM to Commissioner of Civil supplies or other similar authorities who look after issues related to petrol pumps at State/UT level and District Collectors/ Commissioners/ Deputy Commissioners

Copy to:

1. PS to Additional Secretary (CP)
Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhawan, Jorbagh Road, New Delhi - 110 003
2. PS to Chairman, CPCB
CPCB, Delhi
3. Joint Secretary (Marketing and Oil refinery)
Ministry of Petroleum & Natural Gas,
Shastri Bhavan, New Delhi - 110001
4. Chief Controller of Explosives
Petroleum and Explosive Safety Organisation (PESO)
A Block, CGO Complex, Fifth floor
Seminary Hills, Nagpur
5. Director- Legal Metrology
Deptt. of Consumer Affairs,
Room No.461-A, Krishi Bhawan,
New Delhi - 110 001
6. Regional Director
Central Pollution Control Board
Regional Directorate
1st & 2nd Floors, Nisarga Bhavan
A-Block, Thimmaiah Main Road
7th D Cross, Shivanagar,
Opp. Pushpanjali Theatre, Bangalore-560 010
7. Regional Director
Central Pollution Control Board
Regional Directorate
Parivesh Bhawan, Paryavaran Parisar,
E-5, Arera Colony,
Bhopal-462016, Madhya Pradesh
8. Regional Director
Central Pollution Control Board
Regional Directorate

'South end Conclave' Block-502
5th & 6th Floor, 1582, Razidanga,
Main Road, Kolkata-700107

9. Regional Director
Central Pollution Control Board
Regional Directorate
Ground & First Floor, PICUP Bhawan
Vibhuti Khand, Gomti Nagar
Lucknow - 226 020
10. Regional Director
Central Pollution Control Board
Regional Directorate
"TUM-SIR" Lower Motinagar
Near Fire Brigade H.Q.,
Shillong - 793 014
11. Regional Director
Central Pollution Control Board
Regional Directorate
Parivesh Bhawan
Opp VMC Ward office no 10
Subhanpura, Vadodara- 390 023
12. Regional Director
Central Pollution Control Board,
Regional Directorate,
Survey No. 110, Dhankude Multi-Purpose Hall,
Baner Road, Baner, Pune - 411045
13. Regional Director
Central Pollution Control Board, Regional Directorate,
2nd Floor, 77-A, South Avenue Road,
Ambattur Industrial Estate,
Ambattur Taluk, Thiruvallur Dist.
Chennai-600 058
14. Regional Director
Central Pollution Control Board
Regional Directorate
BSNL Exchange, 2nd Floor
Sector 49-C, Chandigarh
Pin-160047

1. Andhra Pradesh State Pollution Control Board,
Dr.Y.S.R.Paryavaran Bhavan,
APIIC Colony Road, Gurunanak Colony,
Autonagar, Vijayawada- 520007
2. Arunachal Pradesh State Pollution Control Board,
ParyavaranBhawan, Papu Hill, Yupia Road,
Naharlagun-791110
3. Assam State Pollution Control Board,
Bamunimaidan, Guwahati, Assam - 781021
4. Bihar State Pollution Control Board,
Parivesh Bhawan, Plot No. NS-B/2 Paliputra Industrial Area,
Patliputra, Patna (Bihar) - 800 023
5. Chhattisgarh Environment Conservation Board,
ParyavasBhavan, North Block Sector-19,
Naya Raipur, Chhattisgarh- 492002
6. Goa State Pollution Control Board,
Nr. Pilerne Industrial Estate,
Opp. Saligao Seminary,
Saligao - Bardez Goa- 403511
7. Gujarat State Pollution Control Board,
Paryavaran Bhavan, Sector 10- A Gandhinagar - 382 043
8. Haryana State Pollution Control Board,
C-11, Sector-6. Panchkula-134109, Haryana
9. Himachal Pradesh State Pollution Control Board,
Him Parivesh, Phase-III, Below BCS,
New Shimla, Himachal Pradesh 171009
10. Jammu & Kashmir State Pollution Control Board,
Shiekh-ul-Campus, behind Govt. Silk Factory,
Raj Bagh, Srinagar(J&K)
11. Jharkhand State Pollution Control Board,
T.A Building, HEC, P.O. Dhurwa, Ranchi- 834004
12. Karnataka State Pollution Control Board,
ParisaraBhavan, 4th & 5th Floor,
49, Church St., Bangalore-560 001
13. Kerala State Pollution Control Board,
Plamoodu Jn., Pattom Palace P.O. Thiruvananthapuram-695 004
14. Madhya Pradesh State Pollution Control Board,

E-5, Arera Colony, ParyavaranParisar,
Bhopal, Madhya Pradesh- 462 016

15. Maharashtra State Pollution Control Board,
Kalpataru Point, 2nd - 4th Floor Opp. Cine Planet Cinema,
Nr. Sion Circle, Sion (E) Mumbai - 400 022
16. Manipur State Pollution Control Board,
Lamphelpat, Near Imphal West D.C. Office, Imphal
17. Meghalaya State Pollution Control Board,
Arden Lumpyngngad Shillong: 793014
18. Mizoram State Pollution Control Board,
New Secretariat Complex, KhatlaThlanmualPeng,
Khatla, Aizawl, Mizoram: 796001
19. Nagaland State Pollution Control Board,
Signal Point, Dimapur, Nagaland:797112
20. Odisha State Pollution Control Board,
A-118, Nilakanta Nagar, Unit-VIII,
Bhubaneshwar - 751012
21. Punjab State Pollution Control Board,
VatavaranBhawan, Nabha Road, Patiala, Punjab
22. Rajasthan State Pollution Control Board,
4, Jhalana Institutional Area, JhalanaDoongri,
Jaipur, Rajasthan - 302 004
23. Sikkim State Pollution Control Board,
Department of Forest, Environment & Wildlife Management Government of Sikkim,
Deorali, Gangtok, -737102
24. Tamil Nadu State Pollution Control Board,
76, Mount Salai, Guindy, Chennai-600 032
25. Telangana Pollution Control Board,
ParyavaranBhawan, A-3, I.E. Sanath Nagar,
Hyderabad-500 018
26. Tripura State Pollution Control Board,
VigyanBhawan Pandit Nehru Complex,
Gorkhabasti, PO: Kunjaban Agartala: 799006
27. Uttar Pradesh State Pollution Control Board,
Building.No. TC-12V VibhutiKhand,
Gomti Nagar Lucknow-226 010

28. Uttrakhand State Pollution Control Board,
Gaura Devi Bhawan, 46 B IT Park Sahastradhara,
Dehradun, Uttarakhand - 248001
29. West Bengal State Pollution Control Board,
ParibeshBhavan, 10A, Block-L.A.,
Sector III, Bidhan Nagar,
Kolkata - 700 106
30. Delhi Pollution Control Committee,
Government of N.C.T. Delhi 4th Floor,
ISBT Building, Kashmere Gate, Delhi-110006
31. Puducherry Pollution Control Committee,
Housing Board Complex, Anna Nagar, Pondicherry-600 005
32. Chandigarh Pollution Control Committee,
Paryavaran Bhawan, Ground Floor,
Sector-19 B Madhya Marg, Chandigarh
33. Pollution Control Committee, Dadra and Nagar Haveli and Daman and Diu,
1st Floor, Udhyog Bhavan Bhenslore,
Dunetha NaniDaman, Daman - 396210
34. Andaman & Nicobar Islands Pollution Control Committee,
Department of Science & Technology,
Dollygunj Van Sadan, Haddo P.O.,
Port Blair - 744102
35. Lakshadweep Pollution Control Committee,
Department of Science, Technology & Environment,
Kavarati-682555
36. Ladakh Pollution Control Committee
Administration of Union Territory of Ladakh